

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

I.A. Nos.1-3 in  
CIVIL APPEAL NO(s). 3093-3108 OF 2004

M/S. GUPTA BRICKS CO. & ASSOCIATES & ORS

Appellant (s)

VERSUS

COMMNR. OF INCOME TAX

Respondent(s)

(O/R for directions in IA Nos.1-3 (appln.(s) for deletion of names of  
Appellant Nos.2,4 & 8 from the  
array of parties in C.A. Nos.3094, 3096 & 3100/2004)

Date: 01/09/2006 These Appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE G.P. MATHUR

HON'BLE MR. JUSTICE S.H. KAPADIA

For Appellant(s)

Mr. Annam D.N. Rao,Adv.

For Respondent(s)

UPON hearing counsel the Court made the following

O R D E R

The appeals qua appellants 2, 4 & 8 in Civil Appeal

Nos. 3094, 3096 & 3100 of 2004 stand dismissed in terms of

the signed order.

a R. Bhatia)

(Pardeep Kumar)

(Radh

urt Master

Court Master

Co

[ signed order is placed on the file ]

IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NOS. 3093-3108 OF 2004

M/S. GUPTA BRICKS CO. & ASSOCIATES & ORS. ....APPELLANT (S)

VERSUS

COMMNR. OF INCOME TAX

....RESPONDENT

O R D E R

The names of appellants Mukand Lal, P.L. Gupta & Ram

Kishan ( appellant Nos. 2, 4 & 8 respectively) have already been

deleted from the array of parties in Civil Appeal Nos. 3094, 3096 &

3100 of 2004 vide order dated 17.1.2006. Therefore, the appeals

qua appellants 2, 4 & 8 in Civil Appeal Nos. 3094, 3096 & 3100 of

2004 stand dismissed.

.....J.

[ G.P. MATHUR ]

.....J.

[ S.H. KAPADIA ]

NEW DELHI

SEPTEMBER 1, 2006.